

SECTION XVI

LISTED ON: 19.09.2016

COURT NO.: 5

ITEM NO. : 34

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS. 1-4

(Application for permission to file SLP)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (C) CC NO. 17107 OF 2016

(With prayer for interim-relief)

WITH

INTERLOCUTORY APPLICATION NO.

(Application for condonation of delay in filing SLP)

WITH

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing official translation)

WITH

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing certified copy of impugned order)

ARVIND KUMAR & ORS.

...PETITIONERS

Versus

STATE OF BIHAR & ORS.

...RESPONDENTS

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed by Mr. Amit Pawan, Advocate against the final impugned judgment and Order dated 19.05.2016 of the High Court of Judicature at Patna in LPA No. 745 of 2014.

It is submitted that the Special Leave Petition is barred by time by 382 days for which the counsel has filed an application for condonation of delay.

It is further submitted that the petitioner nos. 1-2 were already parties in the High Court.

It is lastly submitted that SLP(C) 31449/2015 arising out of same judgment is pending in which issue notice was directed by this Hon'ble Court on 02.11.2015 (Main SLP(C) 22304-22306/2015). The copy of Record of Proceedings dated 02.11.2015 is enclosed.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 17th day of September, 2016.

ASSISTANT REGISTRAR

Copy to:- Mr. Amit Pawan, Advocate

ASSISTANT REGISTRAR